

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:6865  
ANSWERED ON:07.05.2010  
O FAKE ORDER REGARDING OVERTIME ALLOWANCE  
Premajibhai Dr. Solanki Kiritbhai

**Will the Minister of FINANCE be pleased to state:**

- (a) whether any unauthorised/fake order purportedly issued by the Ministry regarding increase in overtime allowance has been circulated during the recent time;
- (b) if so, the details thereof;
- (c) whether any inquiry has been or is being conducted in the matter; and
- (d) if so, the details thereof and if not, the reasons thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (d): The Department of Personnel & Training is the nodal Department dealing with overtime allowance. A fake order dated 27.03.2010 on revision of rates of Overtime Allowance(OTA) purported to have been issued by this Ministry, came to the notice of this Ministry. A disclaimer was immediately issued by this Ministry to all the Ministries/Departments of Government of India, advising them that no payments of OTA on the basis of this order may be made and if already made in any case, same may be recovered. The DOPT also issued a clarification in this regard vide O.M. dated 30th March,2010. As the fake order was issued in the name of S. Rajan Chandranaydu, and no such officer is posted in the Department of Expenditure, and since disclaimer had already been issued, no further inquiry was conducted by this Ministry.